

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF MERCATOR OIL & GAS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	MERCATOR OIL & GAS LIMITED
2.	Date of incorporation of corporate debtor	16/06/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. /Limited Liability Identification No.of corporate debtor	U63033MH2005PLC154014
5.	Address of the registered office and principal office (if any)ofcorporate debtor	83-87, 8th floor, Mittal Tower, B-Wing Nariman Point, Mumbai, MH 400021
6.	Date of closure of Insolvency Resolution Process	14 th November 2022
7.	Liquidation commencement date of corporate debtor	14 th November 2022 (Order received on 22 nd November 2022)
8.	Name and registration number of the insolvency professionalacting as liquidator	Mr. Sanjeev Kumar IBBI/IPA-002/IP-NO1202/2021-2022/13996
9.	Address and e-mail of the liquidator, as registered with theBoard	A-903, Reflections Society, Dange Chowk, Near Shell Petrol Pump, Wakad, Pune, Maharashtra-411033 Email: cs.sanjeev@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	A-903, Reflections Society, Dange Chowk, Near Shell Petrol Pump, Wakad, Pune, Maharashtra-411033 Email: liquidatormogl@gmail.com Contact no. +91 96650 22275
11.	Last date for submission of claims	22 nd December 2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the MERCATOR OIL & GAS LIMITED on 14th November 2022 (Copy of order received by the Liquidator on 22nd November 2022).

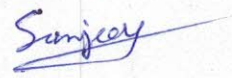
The stakeholders of MERCATOR OIL & GAS LIMITED are hereby called upon to submit their claims with proof on or before 22nd December 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The proof of claim to be submitted in the prescribed form which can be downloaded from following link: <https://ibbi.gov.in/en/home/downloads>

Submission of false or misleading proof of claims shall attract penalties.

SANJEEV KUMAR
INSOLVENCY PROFESSIONAL
 IP Reg. No. IBBI/IPA-002/IP-NO1202/2021-2022/13996


 Sanjeev Kumar
 IBBI/IPA-002/IP-NO1202/2021-2022/13996

Place: Pune
 Date : 26.11.2022